

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, NEW BOMBAY BENCH, NEW BOMBAY.

Tr.Application No.50/88 & Original Application No.357/88

- Union of India through General Manager, Central Railway, Bombay V.T.
- 2. The General Manager, Central Railway, Bombay V.T.

V/s.

Shri Fattelal Nanakram Nayak, Residing at Railway Otr.No. RB/III/SS/992/B Forty Blocks, Bhusawal, District: Jalgaon. ..Appellants
(Original Defendants)
in T.A.No.50/88

..Respondent
 (Original Plaintiff)
in T.A.No.50/88

SmtiShila Bai Widow of Fathelal Nanakram Nayak C/o Jogendra Kumar F.Nayak, Stationary Clerk, Chief Workshop Manager's Office, Central Railway Loco Works, Parel, Bombay-400 012

. Applicant
in 0.A.No.357/88

V/s.

Union of India through the General Manager, Central Railway, Bbmbay V.T.

.. Respondent in O.A.No.357/88

Coram: Hon'ble Member(J), Shri M.B.Mujumdar, Hon'ble Member(A), Shri M.Y.Priolkar.

Tribunal's Order:-

Dated: 20.3.1989

One Fathelal Nanakram Nayak had filed Regular Civil Suit No.401 of 1978 in the Court of the Civil Judge, Junior Division, Bhusawal, praying that the birth date of 3.6.1919 recorded in his service record was not



correct and it should be changed to 20.3.1923. He had also prayed that his retirement on 1.7.1977 on the basis of the birth recorded in his service record should be declared illegal and invalid.

- 2. The IIIrd Joint Civil Judge to whom the suit was transferred decreed the suit by Judgment delivered on 6.3.1985. He inter-alia held that the birth date of the plaintiff recorded in service record was wrong and hence his retirement on the basis of that birth date as 1.7.1977 was illegal and invalid. He further held that the correct birth date of the plaintiff was 20.3.1923 and directed that correction should be made to that effect.
- The decree was signed on 17.8.1985 i.e. more than five months after the judgment was delivered. However, before that date the respondents had applied for certified copies and decree on 27.3.1985 and copies were supplied to them on 11.9.1985. On 30.9.1985 i.e. within 10 days after receiving the copies they have preferred an appeal against the judgment and decree passed by the IIIrd Joint Civil Judge, Junior Division, Bhusawal. As there were some delay in filing the appeal they have filed an application for condonation of delay on the same date i.e. on 30. 9.85. That application was numbered as Misc. Appeal No. 164 of 1985 when it was pending in the District Court. subsequent order dated 19.7.1986, the application as well as the appeal are transferred to this Tribunal. In this Tribunal that application is numbered as Transferred Application No.50 of 1988 while Misc. Application No.164 of 1985 is numbered as Misc. Petition No. 126 of 1989.

- A. Original Plaintiff, namely, Fathelal Nanakram
 Nayak died on 3.3.1987. His Widow Shilabai has filed
 Original Application No.357 of 1988 for execution of the
 decree passed by the IIIrd Joint Civil Judge, Junior
 Division, Bhusawal. In that Original Application the legal
 representatives of the deceased plaintiff have filed an
 application on 19.12.1988 for bringing them on record.
 That application is numbered as Misc.Petition No.773 of 1988.
 We allow that application and direct that the legal
 representative mentioned in that application be shown as
 applicants in O.A.No.357 of 1988.
- Mr. Taher Husain who had appeared for the widow of the Original Plaintiff stated that if necessary he would file an application to bring Shilabai as widow of the deceased. But no such application seems to have been filed in the Transferred Application. Hence it was submitted by Mr. Mahalle that the appeal has abated. Mr.J.G.Sawant to argue on next date regarding the legal position, in the light of the provisions of Rule 18 of the Central Administrative Tribunal (Procedure) Rules, 1987 and Order XXII of the Civil Procedure Code.
 - 6. Keep this case on 5.6.1989 for directions. On that date the original defendents i.e. the appellants should clarify as to why they should not be directed to comply with the directions passed by the IIIrd Joint Civil Judge, Junior Division, Bhusawal.

Heasel Mr. Mahan Gredanne, for Mr Mahalle advocate for the applicant in on 352188 and Mr. J. G. Souvant for the respondents in on 352/88 and for the applicant in TR. 50/88.

lould not come to the Toi beenal because his mother is seriously ill. Hence OA 357/88 and hr. 50/88 are adjourned to 10th Tuly 1989. On that day the respondents to enplain as to why they should not be directed to comply with the directions in the deerse passed by the III sel Joint Civil Judge, Junior Division, Bhusawal.

(N.Y.P. 20 Off wa)

M.B.Mujumdovs